

श्री जगदीश श्रवस्ती: मैं समझता हूँ कि अब ज के दिन मंविधन अधिकारी की हत्या की गई है। इसलिए यह एक कानून दिन माना जाएगा और यह काला कानून मैं प्राप्तकी छत्ती पर फेंकता हूँ।

(Some Hon. Members then left the House.)

15.36 hrs.

BUSINESS OF THE HOUSE

Mr. Speaker: Let us now take up the next item, Supplementary Demands for Grants—Railways.

Shri Mahanty (Dhenkanal): Sir, before you proceed to this, I would like to make a submission. Occasions arise in this House when the time fixed by the Business Advisory Committee is exceeded according to the nature of the matter under discussion. At that stage the Minister for Parliamentary Affairs simply stands up in his seat and points out that the time has been exceeded. The proper course would be for Government to come in with a motion for closure or guillotine. Otherwise, it means that discussion on the whole thing is being throttled.

Mr. Speaker: I will bear this in mind.

Shri Mahanty: I am afraid if my submission has been appreciated. What I am saying is this. If the Minister of Parliamentary Affairs feels that the time has been exceeded, he should come up and take the leave of the House to have the time extended or he should come with a motion for guillotine. He should not merely stand in his seat and invite the attention of the Chair to the fact that the time has been exceeded. So, discussions in this House are throttled.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Let me make it clear. Five hours

were allotted by the Business Advisory Committee. When the matter came up here, some hon. Members raised the point that the time should be extended and you were pleased to say that it would be extended by one hour. Then, even the extended time was over. I drew the attention of the Deputy-Speaker that this limit of 6 hours even had been exceeded. What is wrong in it? I have every right and authority to move for closure. Previously, we used to do that. I have every right to move for closure even when a Member is on his legs.

Shri Mahanty: The question is that when he has got the right he should exercise it. We do not question the right. The House would know that the motion for closure has been moved. Nobody questions the right to move for closure.

Shri Satya Narayan Sinha: I had the right to point out to the Deputy-Speaker that the time allotted, that is, 6 hours—even the extended time—is over.

Shri Mahanty: He wants to throw the burden on you, Sir.

Mr. Speaker: The Business Advisory Committee fixes a particular time limit. I extend it by one hour, or whoever is in the Chair. Then, if I find, with the consent of the House that some more time is necessary we go on. Of course, the hon. Member merely says that as soon as the time is over the Minister of Parliamentary Affairs should get up and move for closure and have the question put to the House and carried by a majority. I do not know whom Shri Mahanty is helping. Wherever time is not fixed, it is always open to any Member of the House to get up and move for closure. That will not be done generally in cases where the time is fixed. In cases where the time is fixed, after the time is exhausted I can apply the axe. He only reminds the Speaker. He does not make any motion.
